CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No.61/6502/2020



Anand...

This the **27th** day of **August**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

| Uttam Chand Dingra | Applicant |
|---|-------------------------------------|
| By Advocate:- Mr. P.N. Bhat | |
| Versus | |
| State of Jammu and Kashmir and others. | |
| By Advocate: Mr. Rajesh Thapa, DAG | Respondents |
| ORDER [ORAL] | |
| (Delivered by Hon'ble Mr. R.S. Jain, Member-J) | |
| At the very outset, learned counsel for the applica | ant has submitted that the TA has |
| become infructuous and it can be dismissed as such. | |
| 2. In view of the averments made by the learned cou | unsel for the applicant, above, the |
| TA has now become infructuous and it deserves to | be dismissed and is dismissed |
| accordingly. | |
| (ANAND MATHUR) MEMBER (A) | (RAKESH SAGAR JAIN) MEMBER (J) |